

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1865
TO BE ANSWERED ON 04th AUGUST, 2026**

**MENTAL HEALTH REVIEW BOARD UNDER THE MENTAL HEALTHCARE ACT,
2017**

1865. # SHRI SURENDRA SINGH NAGAR:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the number of States and Union Territories that have constituted the State Mental Health Authority (SMHA) and functional Mental Health Review Boards;
- (b) the number of States which have notified the State Mental Health Rules and constituted the State Mental Health Authority Fund;
- (c) the major reasons for the delay in the constitution and operationalisation of these institutions; and
- (d) the steps taken by Government to assist the States?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI PRATAPRAO JADHAV)**

(a) to (d) As per information received from Central Mental Health Authority (CMHA), 32 States/Union Territories have constituted the State Mental Health Authorities (SMHAs) and 26 States/Union Territories have constituted the Mental Health Review Boards (MHRBs) under the provisions of the Mental Healthcare Act, 2017.

Eight States/Union Territories have notified the State Mental Healthcare Rules under the Mental Healthcare Act, 2017, while 26 States/Union Territories have constituted the State Mental Health Authority Fund.

Under the Mental Healthcare Act, 2017, the constitution and operationalisation of the State Mental Health Authorities and Mental Health Review Boards are the responsibility of the respective State Governments/Union Territory Administrations. The Central Government, through the Central Mental Health Authority (CMHA), regularly monitors the implementation of the Mental Healthcare Act, 2017 and facilitates the States/UTs by issuing advisories, providing technical guidance on implementation of the Act and the Rules.
